

**FIR No.90/2019**  
**u/s 376D/354D/506/328/34 IPC**  
**PS: I.P. Estate**  
**State Vs. Raj Kumar and others**

**02.07.2020**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Ms. Lakshmi Raina, Ld. Counsel for DCW.  
Ms. Daljeet Kaur, Ld. Counsel for applicant/accused Raj  
Kumar s/o. Sh. Jabbar Singh.

Arguments on the bail application heard through Video Conferencing.

It is submitted by ld. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 08.05.2019 and he has nothing to do with the alleged offence. It is further submitted by ld. Counsel for applicant/accused that applicant/accused and prosecutrix were known to each other and having in love relation with each other since long and make a request that bail may kindly be granted to the applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submissions, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and ld. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. Therefore, notice of this bail application be issued to the complainant/victim through I.O. for **10.07.2020**.



I.O. be also summoned to appear in person or through Video Conferencing.

Copy of this order be sent to the I.O. for necessary compliance.

  
**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**02.07.2020**

02.07.2020

**ORDER ON APPLICATION FOR PREPONMENT OF DATE FIXED FOR HEARING TO PUT FILE IN THE FIRST WEEK OF JULY, FOR URGENT PAROLE/INTERIM BAIL IN LIGHT OF DETERORATING CONDITION OF THE MOTHER OF THE APPLICANT/ACCUSED.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Ms. Lakshmi Raina, Ld. Counsel for DCW.  
Sh. Rakesh, Ld. Counsel for applicant/accused.  
Arguments on the application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that mother of the applicant is severely ill and she may not be able to survive long to see her son again if not cared immediately and make a request that interim bail application which is fixed for 18.07.2020 may kindly be preponed. Heard.

In view of submissions made by Id. Counsel for applicant/accused, application of applicant/accused is hereby allowed. The bail application which was listed for 18.07.2020 is hereby preponed for **10.07.2020**. Fresh notice be issued to the victim/complainant through I.O. for **10.07.2020**.

I.O. be also summoned to appear in person or through Video Conferencing. Copy of this order be sent to the I.O. for necessary compliance.

  
**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**02.07.2020**

FIR No.333/2019  
u/s 376//328/406/341/506 IPC  
PS: Nabi Karim  
State Vs. Ashish

02.07.2020


ORDER ON THE APPLICATION PUT UP FILE TODAY IN LIGHT OF  
DETERORATING CONDITION OF THE MOTHER OF THE  
APPLICANT AND APPLICATION FOR PREPONEMENT OF DATE  
FIXED FOR HEARING IN THE FIRST WEEK OF JULY, FOR URGENT  
PAROLE/INTERIM BAIL.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Ms. Lakshmi Raina, Ld. Counsel for DCW.  
Sh. Rakesh, Ld. Counsel for applicant/accused.  
Arguments on the application heard through Video  
Conferencing.

It is submitted by Id. Counsel for applicant/accused that  
mother of the applicant is severely ill and she may not be able to survive long to  
see her son again if not cared immediately and make a request that interim bail  
application which is fixed for 18.07.2020 may kindly be preponed. Heard.

In view of submissions made by Id. Counsel for  
applicant/accused, application of applicant/accused is hereby allowed. The bail  
application which was listed for 18.07.2020 is hereby preponed for **10.07.2020**.  
Fresh notice be issued to the victim/complainant through I.O. for **10.07.2020**.

I.O. be also summoned to appear in person or through Video  
Conferencing. Copy of this order be sent to the I.O. for necessary compliance.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
02.07.2020

**FIR No.117/2018**  
**u/s 376/506 IPC**  
**PS: Maurice Nagar**  
**State Vs. Sarabjeet Singh @ Lucky @ Avneet Singh**

02.07.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Ms. Lakshmi Raina, Ld. Counsel for DCW.  
Sh. S.N. Shukla, Ld. Legal Aid Counsel for applicant/accused.

Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 17.09.2018 and he has nothing to do with the alleged offence. It is further submitted by Id. Counsel for applicant/accused that prosecutrix has already been examined in the present case and father of applicant/accused is suffering from heavy pain in his both knee due and doctor of Deep Otho Clinic preferred the day of operation on 06.07.2020 and for this the father of applicant/accused is to admit in the hospital on 05.07.2020 and make a request that interim bail may kindly be granted to the applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the interim bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and Id. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is



required to be served to complainant/victim. Therefore, notice of this bail application be issued to the complainant/victim through I.O. for **06.07.2020**.

I.O. be also summoned to appear in person or through Video Conferencing.

Copy of this order be sent to the I.O. for necessary compliance.



**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**02.07.2020**